

Form DVAT 22

[See Rule 34]

Serial Number :

Reference No << Reference Number >>

Date << Date >>

Refund order

1. Registration No./TIN																			
2. Full Name of Dealer																			
3. Dealer's address	Building Name/ Number																		
	Area/ Road																		
	Locality/ Market																		
	Pin Code																		
4. Date of refund application											(dd/mm/yy)			/			/		
5. Type of refund application Tick <input checked="" type="checkbox"/> one <input type="checkbox"/> DVAT-21 <input type="checkbox"/> DVAT-16 <input type="checkbox"/> DVAT-16A <input type="checkbox"/> DVAT-17																			
6. Tax Period for which refund claimed	From			/			/			To			/			/			
		dd	mm		yy		dd	mm	yy										
7. Refund calculation											Amount (Rs.)								
(i) Refund claimed																			
(ii) Refund allowed																			
(iii) Interest due in case of delayed payment of refund [u/s 42]																			
(iv) Amount of set off/ adjustment [u/s 38(2)]																			
(v) Net amount of refund payable											(ii)+(iii)-(iv)								
8. Security (if any)	(a) Amount of Security		Rs.																
	(b) Type of Security																		
	(c) Date of expiry of Security				/			/											
	Day		Month		Year														

(Signature)

(Designation)

(Place)

(Date)

Department of Trade and Taxes

Note: Please quote your Registration No./TIN while communicating with the Delhi VAT Department in this matter or in any other matter whatsoever.

Substituted vide notification no. F.3(22)/Fin.(T&E)/2006-07/dsft/344-353 dated 07.09.2006 w.e.f. 07.09.2006.